

ITEM NO.30+53

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 9773/2018
(Arising out of impugned final judgment and order dated 21-08-2018
in CRLA No. 1244/1983 passed by the High Court Of Judicature At
Allahabad)

HAR DAYAL @ HARPAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH Respondent(s)
(FOR ADMISSION and I.R. and IA No.163493/2018-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.163496/2018-EXEMPTION FROM
FILING O.T.)

WITH

SLP(Cr1) No. 10987/2018 (II)

(FOR ADMISSION and I.R. and IA No.182267/2018-EXEMPTION FROM FILING
O.T.)

Diary No. 47547/2018

(With appln. For condonation of delay in filing and exemption from
from filing c/c of the impugned judgment and exemption from filing
O.T.)

Date : 11-01-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mr. Rudra Pratap Yadav, Adv.
Mr. Pradeep Kumar Yadav, Adv.
Ms. Sheenu Chauhan, Adv.
Mr. Sanjeev Malhotra, AOR

Mr. Abhitosh Pratap Singh, Adv.
Mr. Kamlesh Kumar Verma, Adv.
Mr. Nischal Kumar Neeraj, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

SLP(Cr1.)No. 9773 of 2018 (Item No. 30)

Heard learned counsel for the petitioner.

Issue notice on the special leave petition.

Counsel for the petitioner is permitted to serve notice on the standing counsel for the State of U.P.

SLP(C)No. 10987 of 2018 (Item No. 30.1)

Heard learned counsel for the petitioners.

Issue notice on the special leave petition.

Counsel for the petitioners is permitted to serve notice on the standing counsel for the State of U.P.

SLP(C)D.No. 47547 of 2018(Item No. 53)

Heard learned counsel for the petitioners.

Delay condoned.

Issue notice on the special leave petition insofar as Petitioner no. 1 - Ram Autar (Accused No. 6) is concerned.

Counsel for the petitioners is permitted to serve notice on the standing counsel for the State of U.P.

The special leave petition preferred by petitioner no. 2 - Ram Krishan (being alleged to have been armed with spears) is dismissed.

(MADHU BALA)
COURT MASTER (SH)

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER